

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/1505/2019

Date of order: 23.12.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sri Sukomal Sarkar, son of late Sudhir Ranjan Sarkar, aged about 59 years, working as Tourist Information Officer under Regional Director (East) India Tourism, Kolkata- 4, Shakespear Sarani, Kolkata- 700007, residing at 318 Shyampada Polly, Purba Putinary, P.S. Rezent Park, Kolkata- 700 093, West Bengal.

.....Applicant.

-versus-

1. Union of India, through the Secretary, Ministry of Tourism & Culture, 1, Parliament Street, New Delhi- 11 0001.
2. The Under Secretary to the Govt. of India, Ministry of Tourism, Trasnport Bhawan, 1 Parliament Street, New Delhi- 110001.
3. The Director General (Tourism) Ministry of Tourism, Govt. of India, Transport Bhawan, 1, Parliament Street, New Delhi- 110001.
4. Regional Director (East), Govt. of India, Regional Tourist Office, Department of Tourism, 4, Shakespear Sarani, Kolkata- 700071.
5. Assistant Director (Admn), Govt. of India, Regional Tourist Office, Department of Tourism, 4, Shakespear Sarani, Kolkata- 700071.

.....Respondents.



For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Ms. D. Nag, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard ld. Counsel for both sides at length.

2. This application has been filed to seek the following reliefs:

"8. An order do issue directing the respondents to grant the benefits of MACP in the scale of pay of Rs. 9300-34800 + GP. 4600/- w.e.f. 01.03.2018 as per recommendation of Screening Committee dated 13.11.2018 since he completed 30 years of service as on 01.03.2018 and to grant all consequential benefits."

3. Since the applicant is supposed to retire in the month of January, 2020, let the decision in regard to the prayer of the applicant for grant of 3rd MACP with Grade Pay of Rs. 4600/- be decided and communicated to him before his retirement in terms of the order dated 14.11.2018 annexed at Annexure A-7 to the OA.

4. Thus, the OA would stand disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

pd

